

1	2	3
13. श्री बी० एन० शर्मा प्रेम संसद सदस्य, 1, वेस्ट: कोर्ट, जलपथ, नई दिल्ली	6-8-91	इस समय नया डिपो खोलना सम्भव नहीं है।
14. श्री मदन लाल खुराना संसद सदस्य, एफ-104, कीर्ति नगर, नई दिल्ली	16-8-91	दो क्रेट दुग्ध की आपूर्ति बढ़ाई गई है।
15. श्री सूर्य नारायण यादव, संसद सदस्य, 148, नार्थ एवेन्यू, नई दिल्ली	16-8-91	दो क्रेट दुग्ध की आपूर्ति बढ़ाई गई है।

### Exploitation of Beedi Workers in Uttar Pradesh

853. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the untold miseries being unleashed by the owners of Beedi Factories and their Sattedars on Beedi workers in Allahabad region, specially in Mordabad and Gursahai-Ganj in the matter of payment of wages, implementation of minimum wages, illegal deduction from the wages, etc.;

(b) whether it is a fact that Ghar Khata workers are not supplied adequate/prescribed quantity of raw material and are forced to produce more beedis than the raw material supplied, failing which their wages are deducted at will; and

(c) if so, what steps Government propose to take to prevent exploitation of beedi workers at the hands of their employers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABANSING GHATOWAR): (a) Implementation of 'Minimum Wages Act, 1948' and 'Payment of Wages Act, 1936' is the responsibility of the State Government, and they are re-

quired to take necessary action in the matter wherever contravention are noticed.

(b) and (c) A meeting of the representatives of State Government, Employees and Employers Union and the Central Government Officers was held on 3rd July, 90 under the Chairmanship of former Labour Minister to consider the difficulties faced by beedi workers. One of the points considered in the Meeting was regarding inadequate supply of raw material. As per decision taken in the said meeting the State Government were requested to set up Tripartite Committee to standardise the raw material for manufacturing specified number of beedis. Matter being followed up with the State Government, as and when specific reports/complaints in this regard are received.

उत्तर प्रदेश में बीजों की कमी

854. मौलाना ओबायदुल्ला खान आज़मी: क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मध्य और पूर्वी उत्तर प्रदेश के गांवों में बीजों की नई किस्मों की कमी है;

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उठाये गये हैं;

(ग) क्या यह भी सच है कि उत्तर प्रदेश के अधिकांश गांवों में बिजली से संबंधित आधुनिक प्रौद्योगिकी नहीं पहुंची है; और

(घ) यदि हां, तो इस संबंध में क्या कदम उठाये जा रहे हैं?

बिजली मंत्रालय में राज्य मंत्री (श्री भुलापल्लो रामवन्दन): (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) और (घ) राज्य के तीन बिजली विश्वविद्यालयों के विस्तार स्कंधों के अलावा बिजली विस्तार कमिटी के माध्यम से आधुनिक प्रौद्योगिकी के प्रचार के लिए पंचायत स्तर पर प्रशिक्षण और दौरा कार्यक्रम को बढ़ाया जा रहा है।

#### Tenure of Cycle/Scooter Stands in Government Building

855. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have issued circular/orders in 1987 regarding tenure of five years of cycle/scooter stand contractors for Government office buildings, alongwith the increased rate of parking charges;

(b) if so, whether these circular/orders have been implemented in each Ministry/Office including Railway, Transport, Information and Broadcasting; and

(c) what are the details of contract awarded in each Ministry according to the above orders?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes Sir, the contract may be awarded for a period of one to five years.

(b) and (c) The cycle/scooter stand in various buildings are controlled by the respective departments/ministries located in the building, as per the guideline laid down in the O.M. No. 22011/17/79 Pol. III dated 8th July, 1987. No. statistics in his regard is maintained by the Ministry of Urban Development.

#### Allotment of Flats in Hire Purchase Scheme under N.P.R.S.

856. SHRI SYED SIBTEY RAZI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. had invited applications for allotment of flats in September, 1979 in different categories under Naw Pattarn Schemes, 1979;

(b) if so, the details of applications received category-wise with cost fixed category-wise;

(c) whether D.D.A. has allotted flats under the scheme by holding draws on different dates during the last three years;

(d) if so, the details of allotments made draw-wise, category-wise, locality-wise with percentage of allotment made category-wise during each draw;

(e) the cost fixed for each flats in each category during the each draw in Hire-Purchase and Cash-down basis during the last three years;

(f) whether the costs of flats in each category has been increased times and again during the period of 12 years;

(g) whether further delay in allotment of flats to remaining registered persons would lead to further increase in the costs; and

(h) if so, the details of steps to be taken to ensure that no further increase in costs is effected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.